

**INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**  
**In Association with Federation of Indian Chambers of Commerce and Industry (FICCI)**

Event: Decoding the Insolvency and Bankruptcy Code, 29<sup>th</sup> July, 2017

Venue: Conference Room, FICCI Federation House, Tansen Marg, New Delhi- 110001

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The Insolvency and Bankruptcy Code, 2016 is a modern legislation. This has captivated professionals and other stakeholders (debtors and creditors) across the financial landscape for its ability to deliver far reaching solutions to long pending issues that have beleaguered the economy since long. The Insolvency and Bankruptcy Board of India, in association with FICCI, intends to demystify elements of the Code, and thus has scheduled an event, ***Decoding the Insolvency and Bankruptcy Code***, for insolvency professionals, industry participants and other stakeholders. The event will unfold perspectives of the judiciary, adjudicating authority, Government, regulator, industry and the professionals.

Hon'ble Justice Mr. A. K. Sikri, Justice of the Supreme Court has kindly consented to deliver the Keynote Address.

The Insolvency and Bankruptcy Board of India solicits your participation in the event, scheduled for 9:30 A.M. on 29<sup>th</sup> July 2017 at FICCI Federation House, New Delhi. Event schedule is enclosed.

We will be glad to receive a line in confirmation from you (at email: [sainaveenbali@gmail.com](mailto:sainaveenbali@gmail.com); Tel: 91-11-23462963) regarding your participation.

Ranjeeta Dubey  
Deputy General Manager  
Insolvency and Bankruptcy Board of India

## Event Schedule

29<sup>th</sup> July 2017, 09:30 A.M. – 02:30 P.M.

Session	Time	Thought Leaders
<b>Pre-open</b>	<b>09:30 am– 10:00 am</b>	<b>Registration</b>
<b>I</b>	10:00 am – 10:10 am	Welcome Address and Industry Perspective: <i>Mr. Siddharth Birla</i> , Chairman, Xpro India Ltd and Digjam Ltd
	10:10 am – 10:30 am	Address: <i>Dr. M. S. Sahoo</i> , Chairperson, IBBI
	10:30 am – 11:15 am	Keynote Address (Judicial Perspective): <i>Hon'ble Justice Mr. A. K. Sikri</i> , Justice, Supreme Court
<b>Break</b>	<b>11:15 am – 11:45 am</b>	<b>Tea / Coffee</b>
<b>II</b>	11:45 am - 12:00 pm	Legal Perspective: <i>Mr. Virender Ganda</i> , Senior Advocate and President, NCLT and NCLAT Bar Association
	12:00 pm – 12:15 pm	Practitioners' Perspective: <i>Mr. Sumant Batra</i> , President, SIPI
	12:15 pm – 12:30 pm	Government Perspective: <i>Mr. Amardeep Singh Bhatia</i> , Joint Secretary, Ministry of Corporate Affairs*
	12:30 pm – 12:45 pm	Regulatory Perspective: <i>Ms. Suman Saxena</i> , Whole Time Member, IBBI
	12:45 pm – 1:15 pm	Interaction with Chairperson, IBBI and others on the dias
<b>Break</b>	<b>1:15 pm – 2:30 pm</b>	<b>Lunch</b>

\* Confirmation awaited.